

THE HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 364/UHC/Admin.A/2022

Dated: December 08, 2022.

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand, with the approval of the Governor of the State of Uttarakhand (as intimated vide letter No. 385/XXXVI-A-1/2022-378/2022 dated 08.12.2022 of Addl. Secretary, Law, Govt. of Uttarakhand), hereby makes the following Rules:

THE UTTARAKHAND COURTS SERVICE OF PROCESSES BY COURIER, FAX AND ELECTRONIC MAIL SERVICE (CIVIL PROCEEDINGS) RULES, 2022.

Chapter -1 General

1. Title:

These Rules shall be called the Uttarakhand Courts Service of Processes by Courier, Fax and Electronic Mail Service (Civil Proceedings) Rules, 2022.

2. Commencement:

These Rules shall come into force with immediate effect.

3. Application:

These Rules shall apply to, all civil proceedings including Suits, Applications, Appeals, Revisions or Reviews, Writ Petitions, Testamentary Proceedings, proceedings before the Family Court, pending before the High Court of Uttarakhand or any Court Subordinate to the High Court in Uttarakhand.

4. Definitions:

- (a) "Code" means Code of Civil Procedure, 1908
- (b) "Courier" means a proprietorship concern, a firm, a company or a body corporate engaged in the business of delivering postal articles.
- (c) "Recommendation Committee" means the committee constituted by the Chief Justice of the High Court, consisting of Registrar General, one officer of the High Court not below the rank of Joint Registrar and one officer of the Uttarakhand Higher Judicial Service, for preparing a panel of proposed Approved Couriers.
- (d) "High Court" means the High Court of Uttarakhand.
- (e) "Chief Justice" means the Chief Justice or the Acting Chief Justice of the High Court of Uttarakhand.
- (f) "District Judge" means the District & Sessions Judge in the District of Uttarakhand.

- (g) “Registrar General” means the Registrar General of the High Court of Uttarakhand.
- (h) “Approved Courier” means the Courier on the panel of Approved Couriers.
- (i) “Proof of Delivery” means the report submitted by the Approved Courier, in the format prescribed by these Rules of the service of summons/notices or any other communication of the Court and includes the reasons of non-delivery.
- (j) “Postal Article” includes the envelopes, packets, parcels containing summons, notices, documents or other communications of the Court handed over for service to the Approved Courier with the label “COURT SUMMONS SERVICE”.
- (k) “FAX” (a short form of facsimile) is the telephone transmission of scanned-in printed material (text or images) to a telephone number with a printer or any other out put device.
- (l) “Electronic Mail” is a store and forward method of composing, sending, storing and receiving messages in electronic form via a computer based communication mechanism.
- (m) “Electronic Mail Service” means the summons sent in pre-designed template form by electronic mail, digitally signed by the presiding officer of the Court or any other person authorized in this behalf by the High Court or the District Judge, as the case may be.

CHAPTER -2

Selection of Courier and service by Courier

5. Procedure for selecting an Approved Courier:

- (a) The High Court will invite tenders from the Couriers who desire to be selected as Approved Couriers, on the terms and conditions laid down in these rules and other directions and instructions issued by the High Court from time to time, within a specified period as given in the notification. The tender will be issued as far as possible in **Form ‘A’** appended with these rules.
- (b) The Chief Justice will constitute a ‘Recommendation Committee’ consisting of:-
 - (i) Registrar General, who will head the Committee;
 - (ii) One officer not below the rank of a Joint Registrar; and
 - (iii) One officer of Uttarakhand Higher Judicial Service.
- (c) The Recommendation Committee will prepare a panel of all the proposed Approved Couriers taking into consideration:-
 - (i) reputation of the Courier;
 - (ii) past record of the Courier;

- (iii) structure of the organization of the Courier and its network including the financial capacity and standing;
 - (iv) the experience and capacity of the Courier to provide the desired service;
 - (v) willingness to abide by the terms and conditions as laid down in these rules; and
 - (vi) readiness to fulfil the criterion laid down by the High Court.
- (d) (i) The Recommendation Committee, after preparing the proposed panel will place it before the Chief Justice for consideration and approval of the panel of Approved Couriers. The Chief Justice will examine the entire list of the applicants as well as the proposed panel of Approved Couriers and after examining the same, issue appropriate directions notifying the final panel of selected Approved Couriers.
- (ii) The Registrar General will intimate all the Approved Couriers of their being empanelled.

6. Agreement and Undertaking by a Courier:

The Approved Courier shall enter into an agreement, with such variations and modifications as may be found necessary in **Form 'B'** and shall also file an undertaking before the Registrar General, stating therein:-

- (a) That the Approved Courier is not a party to any litigation pending before any of the Courts in Uttarakhand and if it is, make a full and complete disclosure of the same.
- (b) That the Approved Courier will be solely responsible for the safety and security of the documents/goods to be delivered by it.
- (c) That the postal article handed over to the Approved Courier will be handled only by its regular employees having reasonable knowledge of English and Hindi language.
- (d) That the Approved Courier would design its 'proof of delivery' in the format approved by the Registrar General.
- (e) That the Approved Courier would necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
- (f) A proof of delivery shall be supported by an affidavit of the person delivering the post.

7. Procedure for removing the Courier from the panel of Approved Couriers:

- (a) Name of the Courier will be liable to be removed from the panel if:
- (i) the Court, which has issued the summons or on whose behalf summons has been issued, finds prima facie the person employed by the Courier to deliver the postal article entrusted to the courier to have filed a false affidavit or given a false report, as the case may be.
 - (ii) it is found that the Courier is not providing the service up to the expectation of the litigants or advocates or the Court.
 - (iii) it is found that the Courier has been rendering deficient service.
 - (iv) it is found that the Courier has made false statement in the application.
 - (v) it is found that the Courier has done something which may be considered as sufficient ground to remove the Courier from the panel.
- (b) As soon as it comes to the knowledge of the Registrar General that the Courier has acted in violation of Rule 7(a), or it is brought to his knowledge that the Courier has done something which makes the Courier liable to be removed under this Rule, he will make an inquiry in this respect himself, or depute anyone to make an inquiry in this respect. If the Registrar General comes to the conclusion that the Courier has done something which makes it liable to be removed from the panel, he will issue notice to, and call for an explanation of the Courier as to why it should not be removed. The violation under Rule 7(a) shall be clearly spelt out in the notice. The Registrar General shall place the reply, if any, received from the Courier proposed to be removed, along with his recommendations before the Chief Justice.
- (c) The Chief Justice, after going through the recommendations of the Registrar General, reply, if any, submitted by the Courier and on making such further inquiries as the Chief Justice may consider appropriate, may approve the recommendations of the Registrar General for the removal of the Courier from the panel of Approved Couriers, or pass such orders and give such directions as the Chief Justice may consider appropriate.
- (d) In case of recommendation of removal of the Courier being approved by the Chief Justice, name of the Courier shall be removed from the panel of Approved Couriers and the Registrar General shall inform the said Courier and all others concerned, accordingly.

CHAPTER -3

Service by Fax

8. Parties to provide Fax number, if desire to serve the other party by Fax:

A party desirous of sending the process by Fax shall provide the Fax Number of the other party whom it would like to serve by Fax.

9. Process by Fax to bear the number of pages faxed with process:

The process being sent by Fax will bear the note that the same is being sent by Fax, with or without documents. In case the documents are also being sent by Fax, the number of pages being sent shall also be mentioned on the process.

10. Party to bear cost of process to be sent by Fax:

In case a party is permitted to send the process by Fax, such party shall bear the cost of sending the process and the documents, if any, sent along with it. The party sending the process shall submit the receipt of having sent the Fax to the Court without any delay, along with an affidavit in support of having sent the process by Fax.

11. Fee for sending process/documents by Fax using Court facility:

Where the process is to be sent with or without the documents, by a facility provided by the High Court, the party shall be asked to deposit fee at such rate as may be determined by the High Court for itself, and the District Courts.

CHAPTER -4
Service by 'Electronic Mail Service'

12. Parties to provide Electronic Mail Address:

Parties shall provide Electronic Mail Addresses of self, and all other party(ies), to enable service of process by Electronic Mail Service. The party shall file an affidavit in Court stating that the Electronic Mail Address of self, and all other party(ies) given by him, is correct to the best of his knowledge. If the same is not available/known to him, the party shall state so in the affidavit.

Provided that the Electronic Mail Service Address shall be updated by the parties from time to time.

13. Digitally signed process to be sent at the given electronic mail address by using pre-designed templates:

The process, digitally signed by the Presiding officer of the Court, or any other officer authorized by the High Court or the District Judge in this behalf, as the case may be, will be sent at the given electronic mail address of the other party by using the pre-designed templates, designed in accordance with the formats provided in Appendix B of the Code of Civil Procedure, 1908, or in the form as directed by the Court, with the scanned images of the documents. The bouncing of the electronic mail shall not constitute valid service.

14. Fee for sending process/documents by Electronic Mail Service to be deposited:

The process would be sent by Electronic Mail Service after the party has deposited the fee, at such rate, as may be determined by the High Court for itself and the District Court.

15. Parties to provide Mobile Phone/Cell numbers:

Parties shall provide Mobile Phone/Cell numbers of self, and all other party(ies). The party shall file affidavit in Court stating that the Mobile Phone/Cell numbers of self, and all other party(ies) given by him, is correct to the best of his knowledge. If the same is not available/known to him, the party shall state so in the affidavit.

CHAPTER -5
Miscellaneous

16. Summonses to witnesses:

The provisions of these rules shall apply to summonses to give evidence, or to produce documents or other material objects.

17. Notices or other communication during the proceedings:

The court may direct that a notice or any other communication to any of the parties to the suit or any civil proceeding before it, may be sent by Courier, Fax or Electronic Mail Service in the manner and in the format it may consider appropriate. Such notices or communications sent by the Electronic Mail Service shall be digitally signed by the Court or by any Officer authorized in this behalf.

18. Parties may voluntarily apply to be served by Fax or Electronic Mail Service:

During the trial/progress of the case, any of the party to the suit or civil proceedings, may file an application in writing giving its Fax number or the electronic mail address, or both, with the request that it may be served with the notices of the Court or any other communication under the Code at the given Fax number or the designate electronic mail address. Any notice or communication sent at the said number or address will constitute a valid service of such notice or the communication on such party.

19. Saving of the powers of the Court:

Nothing in these rules shall be deemed to limit or otherwise affect the power of the Court relating to service of summons or notices or other communications as given in the Code or any other law for the time being in force.

FORM 'A'

HIGH COURT OF UTTARAKHAND
GENERAL BRANCH

LAST DATE OF TENDER: _____

No.

Dated:

NOTICE INVITING TENDERS
FOR COURIER SERVICES

Sealed tenders are invited, as per Proforma enclosed herewith, from reputed firms, companies or other Body Corporate in the field of courier services for awarding of contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from High Court of Uttarakhand and Courts Subordinate to it to every nook and corner of the country and outside India.

Preference will be given to the Courier having features such as security, speed, tracking, specialized and individualized service, committed delivery time and large network throughout the country, including remote areas as well as adequate arrangements for service outside India.

TERMS AND CONDITIONS

1. The tenderer shall be required to furnish details about his present business, permanent address, complete networking in the country and outside India, audited accounts for the past three years, experience in the field of courier services and list of valued/important clients and litigation, if any, pending before any of the Courts in Uttarakhand in which it is a party, **compulsorily as per Annexure 'A'**.
2. Two separate sealed envelopes should be used for submitting (i) tender and (ii) earnest money, on each envelope superscribing (a) Tender For Courier Services, and (b) Earnest Money for Courier Services.
3. The tenderers are required to quote their lowest competitive rates for courier services to be provided throughout India and outside India . Separate rates may be quoted for local delivery, inland delivery outside Uttarakhand, and delivery in other countries.
4. The rates quoted by the tenderer for courier services should be valid for a period of one year from the date of acceptance.
5. The tenderers are required to send their tender along with a demand draft of Rs. 20,000/- (Rupees Twenty Thousand only) drawn in favour of the "Registrar

General, High Court of Uttarakhand” as earnest money, which will be refunded to the unsuccessful tenderers on their written request for refund after the tender is finalised. Name of the firm, telephone number and ‘Courier Services’ may be written on the reverse side of the demand draft.

6. The successful tenderer shall have to deposit Rs. 40,000/- (Rupees Forty Thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter after adjusting Rs. 20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully, and after two months from the payment of last bill.
7. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/parcels may not necessarily be sent through courier.
8. The Courier will be solely responsible for the safety and security of the documents/goods to be delivered by them.
9. Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to the Court.
10. The service provider will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by the addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
11. The proof of delivery would be signed by the person who delivers the post and also counter signed by the responsible officer of the Courier posted at the counter located in the Court’s complex.
12. With every proof of delivery returned after the service of postal article, the responsible officer, appointed to manage its counter in the Court’s complex, will file his own affidavit in support of the service of the postal article, or its non-delivery, as the case may be, in the format approved by the Registrar General.
13. No charges shall be paid to the service provider if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement within stipulated period and/or the delivery was not effected without valid reason within stipulated period.
14. There shall be a penalty of Rs. 25/- upon the courier for each consignment for which neither satisfactory proof of delivery, nor returned envelope is provided

back to this Court within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.

15. The courier shall have to collect envelopes from and provide proof of delivery/unserved envelopes to Dispatch/Establishment Section of High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement.
16. The service provider shall necessarily have to accept, for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Uttarakhand or any Court Subordinate to the High Court, as the case may be, bear adequate address of the consignee. The Registry will deal with the tenderers directly and no middlemen/agents/commission agents etc. should be asked by the tenderers to represent their cause and they will not be entertained by the Registry.
17. The Registry reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
18. Over-writing, over-typing or erasing of the figures are not allowed and shall render the tender invalid if it appears to be doubtful or ambiguous.
19. Even after awarding the said contract, the High Court reserves the right to terminate the same, if the services of the Courier are not found satisfactory, or if the instances covered by clause 14 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another Courier and to recover the entire expenses for tender from the Courier who committed default.
20. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.

Interested parties may send their sealed tender in two separate sealed envelopes, one for submitting the tender and another containing Earnest Money, on each envelope superscribing (i) **Tender for Courier Services** and (ii) **Earnest Money for Courier Services** addressed by name to the undersigned so as to reach on or before upto.....p.m. which will be opened atp.m. on the same day in Room No..... by the Recommendation Committee constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and/ or time and/or without Earnest Money shall not be entertained.

ANNEXURE 'A'

HIGH COURT OF UTTARAKHAND
GENERAL BRANCH

No:
Dated:

PROFORMA
TO BE SUBMITTED BY THE TENDERERS WITH REFERENCE
TO NOTICE INVITING TENDER FOR COURIER SERVICES

1. Name of the Courier Service:
2. Postal Address:
Fax No. & E-mail ID
3. Mobile/Phone number with the name of the contact person:
4. Permanent Address:
5. Details of litigation, if any, pending before any of the Courts in Uttarakhand in which it is a party:
6. Name and addresses of all your establishments/ Offices in the country and outside India along with telephone numbers, Fax No., E-mail ID, name of contact persons and total number of staff members at each establishment/office:
7. Period from which you have been running Courier Services:
8. Whether capable to deliver letters, notices/ summons Parcels etc. in far flung/remote areas in the country and outside India:
9. Minimum and maximum time required for delivery of letters, notices/summons, parcels etc.:
10. Quote your competitive rates compulsorily as per below format (excluding service tax and education cess):

Sl.No.	Destination	Upto 250 gms.	Upto 500 gms.	Above 500 gms.
1	Local			
2	Uttar Pradesh			
3	Himachal Pradesh			
4	National Capital Region (NCR)			

5	Punjab			
6	Haryana			
7	Rajasthan			
8	Chandigarh			
9	Rest of India			
10	Outside India			

11. Are you having On-line Tracking Facility and large network throughout the country, as well as adequate arrangements for service outside India, if so, give details:
12. List of your valued/important clients along with telephone numbers and names of contact persons:
13. Turnover of past three years:

SIGNATURE.....
(with date).....

Name.....

Designation.....

(Rubber stamp of the Company)

FORM 'B'

AGREEMENT

This agreement is entered into at Uttarakhand on this the _____ day of _____, 20....., between M/s _____ (hereinafter called "The Courier") which expression shall unless excluded by or repugnant to the context, include its successors and assignees of the one part and the Registrar General, High Court of Uttarakhand, Nainital (hereinafter called the High Court) which expression shall unless excluded by or repugnant to the context, include its successors and assignees of the other part.

AND WHEREAS pursuant to the abridged publication of a Tender Notice in _____ newspaper on _____ and on receipt of copy of detailed Tender Notice dated _____ by the tenderers inviting tenders for awarding of Contract for Courier Services for delivery of letters, notices/summons, packets etc. to be dispatched from the High Court of Uttarakhand or Courts Subordinate to it, to various parts of the country, including remote areas and outside India, the Courier submitted its tender dated _____ for providing Courier Services in the High Court. The Courier also submitted duly answered and signed prescribed proforma and rate list of their Courier Services, which shall form part and parcel of this agreement (Annexure-1) (hereinafter collectively referred as "Tender") and shall remain binding on the Courier, in so far as terms and conditions in the tender do not conflict with the terms and conditions set out in this Agreement.

AND WHEREAS the Courier, having been found to be suitable for the job and their rates having been approved is being awarded the contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court or Courts Subordinate to it, to various parts of the country, including remote areas and outside India.

AND WHEREAS parties hereto have agreed to enter into this Agreement for the said job in the manner hereinafter appearing.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

THAT the Courier shall truly and faithfully undertake and complete the job of courier services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court and any Court Subordinate to the High Court, to various parts of the country including remote areas and outside India.

THAT the work shall have to be carried out as per tender and directions of the Registrar General, High Court or any other authorized officer from time to time and more particularly described as under:

1. The Courier shall have to deposit Rs.40,000/- (Rupees forty thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter

after adjusting Rs.20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully and after two months from the payment of last bill.

2. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/parcels may not necessarily be sent through courier.

3. The service provider will be solely responsible for the safety and security of the documents/goods to be delivered by them.

4. Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to the High Court or any Court Subordinate to the High Court, as the case may be, at the following rates and duly certified by the Assistant Registrar/Deputy Registrar.

Sl.No.	Destination	Upto 250 gms.	Upto 500 gms.	Above 500 gms.
1	Local			
2	Uttar Pradesh			
3	Himachal Pradesh			
4	National Capital Region (NCR)			
5	Punjab			
6	Haryana			
7	Rajasthan			
8	Chandigarh			
9	Rest of India			
10	Outside India			

5. The Courier will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the High Court or any Court Subordinate to the High Court, as the case may be. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.

6. Proof of delivery shall be supported by an affidavit of the person delivering the post.

7. No charges shall be paid to the Courier if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to the High Court or any Court Subordinate to the

High Court, as the case may be, under acknowledgement within stipulated period and/or the delivery was not effected without valid reason within stipulated period.

8. There shall be a penalty of Rs.25/- upon the Courier for each consignment for which neither satisfactory proof of delivery nor returned envelope is provided back to the High Court or any Court Subordinate to the High Court, as the case may be, within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.

9. The courier shall collect envelopes from and provide proof of delivery/unserved envelopes to Dispatch/Establishment Section of the High Court or any Court Subordinate to the High Court, as the case may be, under acknowledgement.

10. The Courier shall necessarily have to accept for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Uttarakhand or any Court Subordinate to the High Court, as the case may be, bear adequate address of the consignee. The Registry or any Court Subordinate to the High Court, as the case may be, will deal with the Courier directly and no middlemen/agents/commission agents etc. shall be asked by the Courier to represent its cause and they will not be entertained by the Registry.

11. The High Court reserves the right to terminate the contract, if the services of the Courier are not found satisfactory, or that instances covered by clause 8 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another contractor, and to recover the entire expenses for tender from the contractor who committed default.

12. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.

13. The terms and conditions mentioned in the tender notice and the rules framed by the High Court in this regard shall form part and parcel of this agreement.

IN WITNESS WHEREOF the parties have executed this agreement on the date above written.

WITNESSES:

1. (Signature of first party)
2. (Signature of second party)

BY ORDER OF THE COURT
REGISTRAR GENERAL

ANNEXURE "X"

Charges for service of process through Fax facility under Rule 11

Local : Rs. 10/- per page
S.T.D : Rs. 10/- per page+ STD charges

Charges for service of process through E-mail facility under Rule 14

.....
Per process : Rs. 10/- X number of persons to whom the process is to be sent

Charges for scanning of documents for the purpose of service of process through E-mail

Per page : Rs. 10/-

By order of the Court

Sd/-
Registrar General

No. 5399/UHC/XI-(a)-3/Admin.A/2022

Dated: December 08, 2022.

Copy forwarded for information and necessary action to:

1. Advocate General, Government of Uttarakhand, Nainital.
2. Chairman, Bar Council of Uttarakhand, Nainital.
3. President/Secretary, High Court Bar Association, Nainital.
4. Chief Standing Counsel, Government of Uttarakhand, Nainital.
5. Assistant Solicitor General, Government of India, Nainital.
6. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
7. Principal Secretary, Legislative & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
8. Secretary, Law- cum-L.R. Government of Uttarakhand, Dehradun.
9. All the District & Sessions Judges, State Judiciary with a request to circulate the Rules in your Judgeship.
10. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
11. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
12. Member-Secretary, State Legal Services Authority, Nainital.
13. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
14. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
15. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
16. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.

17. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
18. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
19. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
20. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
21. Legal Advisor to Uttarakhand Public Service Commission, Haridwar
22. All the Tribunals of the State.
23. All the Registrars of the Court.
24. Secretary, High Court Legal Services Committee, Nainital.
25. P.P.S. to Hon'ble the Chief Justice with request to place the same for kind perusal of His Lordship.
26. P.S./ P.A. to Hon'ble Judges with request to place the same for kind perusal of Hon'ble Judges.
27. All the Joint Registrars/ Deputy Registrars of the Court.
28. Joint P.P.S. / Head P.S. / I/c Head B.S. of the Court.
29. P.S. to Registrar General.
30. All the Assistant Registrars/ Chief Protocol Officer/Section Officers of the Court.
31. Librarian of the Court.
32. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
33. Assistant Registrar (I.T.) of the Court with direction to upload the same on the Official website of High Court of Uttarakhand.
34. Guard file.

Joint Registrar-II